

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "A" BENCH: NEW DELHI**

**BEFORE SHRI G.S.PANNU, PRESIDENT &
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.8321/Del/2019
[Assessment Year : 2016-17]**

Sanjay Daftari, C/o-Akul Agarwal & Assocaites, D2/20, Ground Floor, Secotr-10, DLF, Faridabad, Haryana-121006. PAN-ACJPD7486L	vs	ACIT, Circle-2(1), Faridabad.
APPELLANT		RESPONDENT
Appellant by	None	
Respondent by	Shri Sanjay Kumar, Sr.DR	
Date of Hearing	06.05.2022	
Date of Pronouncement	06.05.2022	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2016-17 is directed against the order of Ld. CIT(A), Faridabad dated 22.08.2019.

2. None appeared on behalf of the assessee at the time of hearing before us. The Ld. Counsel for the assessee, vide its letter dated 25.04.2022 received and requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. Form No.5 issued by the Department is also enclosed with the application seeking withdrawal of the appeal.

3. Learned Sr. DR has no objection in this regard.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 06th May, 2022.

Sd/-

(G.S.PANNU)
PRESIDENT

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

ASSISTANT REGISTRAR
ITAT, NEW DELHI